

**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SEVENTIETH REPORTS
(ENGLISH VERSION)**



सत्यमेव जयते

Fourth Lok Sabha

Legislative Branch-II

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

FIFTY-FOURTH REPORT

(Fourth Lok Sabha)

On behalf of the Committee on Private Members' Bills and Resolutions, I, having been authorised by the Committee to present the Report on their behalf, present this Fifty-fourth Report.

2. The Committee met on the 18th November, 1969 for examination of the following Constitution (Amendment) Bills under Rule 294(1) (a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 217 and 220*) by Shri M. Narayana Reddy.
- (2) The Constitution (Amendment) Bill, 1969 (*Amendment of article 83 and substitution of Fourth Schedule*) by Shri Yashpal Singh.
- (3) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 15, 16, 17, etc.*) by Shri S. M. Siddayya.
- (4) The Constitution (Amendment) Bill, 1969 (*Insertion of new article 24A*) by Shri Shiva Chandra Jha.

3. The Members concerned had been invited to present before the Committee their views on their Bills. Shri S. M. Siddayya attended the sitting.

4. The Committee considered the Bills and arrived at the following findings as a result of their examination of the Bills:—

Findings of the Committee

- (1) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 217 and 220*) by Shri M. Narayana Reddy.

The Bill sought to amend articles 217 and 220 of the Constitution in order to raise the retirement age of High Court Judges from sixty-two to sixty-five years and to impose restriction on accepting public or private employment by them.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (2) The Constitution (Amendment) Bill, 1969 (*Amendment of article 83 and substitution of Fourth Schedule*) by Shri Yashpal Singh.

The Bill sought to amend article 83 and substitute Fourth Schedule of the Constitution so as to give equal representation in the Council of States for each of the five zones mentioned in section 15 of the States Reorganisation Act, 1956 instead of the present representation of the States in the Council of States.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

- (3) The Constitution (Amendment) Bill, 1969 (*Amendment of articles 15, 16, 17, etc.*) by Shri S. M. Siddayya.

The Bill sought to amend various articles of the Constitution in order to omit the word Caste from the Constitution and to substitute the words "Scheduled Classes" for "Scheduled Castes".

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

(4) The Constitution (Amendment) Bill, 1969 (*Insertion of new article 24A*) by Shri Shiva Chandra Jha.

The Bill sought to insert new article 24A in the Constitution so as to confer upon labourers in the industrial and agricultural sectors the right to strike.

After considering all aspects of the Bill, the Committee recommended that the Member might be permitted to move for leave to introduce the Bill.

Recommendation

5. The Committee recommended that Sarvaashri M. Narayana Reddy, Yashpal Singh, S. M. Siddasaya and Shiva Chandra Jha be permitted to move for leave to introduce their Constitution (Amendment) Bills.

New Delhi;

November 18, 1969.

Kartika 27, 1891 (Saka)

BHALJIBHAI RAVJIBHAI PARMAR,

Acting Chairman,

Committee on Private Members'

Bills and Resolutions.